

37

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 463/(MAH)/2017

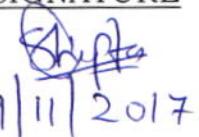
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Haobijam Technologies Pvt. Ltd.

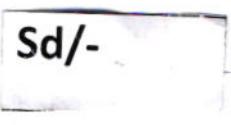
SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
37.	Sharad Gupta	Advocate. Proprietor.	 9/11/2017.

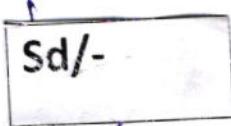
ORDER

CP 463/252(3)/NCLT/MB/MAH/2017

On Mr. Sharad Gupta appearing on behalf of the company having stated to withdraw this Petition filed under Section 252(3) of the Companies Act, 2013, this Company petition is hereby dismissed as withdrawn with a liberty to file a fresh.

  
Sd/-

V. NALLASENAPATHY  
Member(Technical)

  
Sd/-

B. S. V. PRAKASH KUMAR  
Member (Judicial)